September 2013 for an on-the-spot assessment of damages caused by the flood of 2013. The report of the IMCT is being placed before the High Level Committee (HLC) for consideration in its meeting to be held shortly.

Persons murdered in Tihar Jail

†1483. CHAUDHARY MUNAVVER SALEEM: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that the persons named Javed and Nadeem were murdered in Tihar Jail in the year 2012-13;
- if so, whether any action has been taken against murderer and any officer showing negligence even after several months have elapsed; and
 - if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) While Javed died on 03.05.2013 due to infighting amongst the prisoners in Tihar Jail, the cause of death of Nadeem, who died 10.08.2013, is yet to be ascertained.

(b) and (c) In the matter of death of Javed, three prison officials are presently facing departmental proceeding under Rule 14 of CCS (CCA) Conduct Rules, 1965. The inquest proceedings in both the cases are pending before the Tis Hazari Court, Delhi and, therefore, the matter is *sub-judice*.

Communal attacks/clashes

1484. SHRI C.P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many communal attacks/clashes have occurred during the current year;
- how many people were affected and the details of loss of lives, (b) property and displacement of people due to them;
- how do the figures compare with the corresponding period of the last year; and
- what steps were adopted by Union and concerned State Governments to prevent repetition and escalation of such incidents?

[†] Original notice of the question was received in Hindi.